

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 2810

TO BE ANSWERED ON AUGUST 02, 2017

LOW COST HOUSES UNDER GST

No. 2810 DR. P. VENUGOPAL :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Urban Development Ministry has recommended to provide tax exemption to low cost houses under GST and if so, the details thereof; and
- (b) whether the Ministry of Urban Development has also asked for waiver of stamp duty for affordable housing and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN AFFAIRS

(RAO INDERJIT SINGH)

- (a): Yes Madam. The Ministry of Housing & Urban Affairs had recommended to Ministry of Finance to include houses constructed under the In Situ Slum Redevelopment (ISSR) and Affordable Housing in Partnership (AHP) verticals of Pradhan Mantri Awas Yojana (PMAY) (Urban) in the list of exemptions to be continued under Goods & Services Tax (GST).
- (b): The Ministry of Housing & Urban Affairs has requested all States/Union Territories to consider rationalization/waiver of stamp duty for affordable housing projects.
